

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 307
IB-223(ND)/2024

IN THE MATTER OF:

XYLEM WATER SOLUTIONS INDIA Pvt Ltd

.....APPLICANT/PETITIONER

Vs

UEE ELECTRICAL ENGINEERS Pvt Ltd.

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Sukrit R. Kapoor, Mr. Aviral Tripathi, Advs.

For the Respondent : Mr. Raghu Tandon Ms. Divya Bansal Advocates.

HYBRID HEARING (PHYSICAL & VC)
ORDER

Learned Counsel appears for the Applicant. Learned Counsel appearing for the Respondent has submitted that the Vakalatnama and reply affidavit have been filed yesterday and seeks time to bring on record the same. Two days time granted. The Respondent is directed to serve a copy of the reply affidavit to the Learned Counsel appearing for the Applicant within two days.

List the matter on **23.07.2024** for arguments.

Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)